

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE AND INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO.9(RE-2000)/1997-2002

CORRIGENDUM TO NOTIFICATION NO. 2(RE-2000)/1997-2002 dtd. 31.03.2000

NEW DELHI: 7th April, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the Notification No. 2(RE-2000)/97-02 dated 31.03.2000, namely,-

2. After amendment the following will read as under:

EXIM CODE	Item Description	Policy	Conditions relating to policy	Import under SIL/ Public Notice
290349 00	Other			
850410 00.10	Of conventional type	Free		
850410 00.90	Other	Free		

3. Following new entries shall be inserted at the end of appropriate Exim Code:

EXIM CODE	Item Description	Policy	Conditions relating to policy	Import under SIL/ Public Notice
290349 00.10	Other than Ozone depleting substances	Free		
290349 00.90	Other	Restricted		

The amendment as above shall be effective from 31.03.2000.

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional Secretary to the Government of India

(O.P.Hisaria)

Dy.. Director General of Foreign Trade

(Issued from File No. 01/89/180/137/AM-00)